

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "D": NEW DELHI**

**BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI KULDIP SINGH, JUDICIAL MEMBER**

ITA No. 7847/Del/2017
Asstt. Year : 2011-12

Honeywell International Inc., USA C/o 3 rd Floor, E-2 Block, Dr. S.P. Mukharjee Civic Centre, New Delhi – 110 002 PAN AABCH1681A	Vs.	DCIT, Circle-2(1) (1), International Taxations, New Delhi
(Appellant)		(Respondent)

ITA No. :664/Del/2020
Asstt. Year :2011-12

Honeywell International Inc. USA 3 rd Floor, E-2 Block, Dr. S.P. Mukharjee Civic Centre, New Delhi – 110 002 PAN AABCH1681A	Vs.	ACIT, Circle-2(1)(1), International Taxations, New Delhi
(Appellant)		(Respondent)

ITA No. 665/Del/2020
Asstt. year 2011-12

Honeywell Ltd., 3 rd Floor, E-2 Block, Dr. S.P. Mukharjee Civic Centre, New Delhi – 110 002 PAN AACCH4999L	Vs.	ACIT, Circle-2(1)(1), International Taxations, New Delhi
(Appellant)		(Respondent)

ITA No. 666/Del/2020
Asstt. year 2011-12

Honeywell Pte Ltd., 3 rd Floor, E-2 Block, Dr. S.P. Mukharjee Civic Centre, New Delhi – 110 002 PAN AACCH4957H	Vs.	ACIT, Circle-2(1)(1), International Taxations, New Delhi
(Appellant)		(Respondent)

Assessee by:	None
Department by :	Shri Om Prakash, Sr. DR
Date of Hearing	27.10.2021
Date of pronouncement	27.10.2021

ORDER

PER R K PANDA, AM

The aforesaid appeals filed by the assessee are directed against the ITA No. 7847/Del/17 dated 31.10.2017 of the CIT (A)—23, New Delhi and ITA Nos. 664, 665 & 666/Del/2020 of the CIT(A) – 43 , New Delhi, dated 29.11.2019 relating to the assessment years 2011-12.

2. The Id. Counsel for the assessee, at the time of hearing, sought withdrawal of the appeals filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for

the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. The assessee has also enclosed copy of Form No.3 obtained from the Department. He accordingly submitted that these appeals may be allowed to be withdrawn.

3. In absence of any objection from the side of the Id. Sr. DR, the request of the assessee for withdrawal of the appeals are allowed. Accordingly, the appeals filed by the assessee are dismissed.

4. In the result, the appeals filed by the assessee are dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 27th October, 2021.

sd/-

(KULDIP SINGH)
JUDICIAL MEMBER

sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 27/10/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)

5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi